

RAJYA SABHA
UNSTARRED QUESTION NO. 378
ANSWERED ON TUESDAY, FEBRUARY 03, 2026

CSR FUNDING AND PROJECTS

QUESTION

378 Shri Sanjay Singh:

Will the Minister of Corporate Affairs be pleased to state:

- (a) the details of CSR expenditure by public and private sector companies during the last five years, including names of companies and projects undertaken, State-wise and year-wise;
- (b) the status of implementation and completion of these CSR projects, with details of funds spent, unspent funds and timelines for ongoing projects;
- (c) the mechanisms in place for monitoring and evaluating the impact and outcomes of CSR projects, steps taken to ensure effective utilisation of funds for intended purposes; and
- (d) whether the Ministry has plans to enhance transparency and reporting under CSR, especially regarding unspent CSR funds and performance of implementing agencies and the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a) & (b): All data related to CSR expenditure filed by companies in MCA21 registry including PSU/Non-PSU-wise, state-wise, year-wise, company-wise and project-wise is available in public domain at www.csr.gov.in. On the basis of annual filings made by companies in the MCA 21 registry, the State-wise CSR expenditure for the last five Financial Years i.e. FY 2019-20 to FY 2023-24 is attached at Annexure.

(c): CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company. The Board of the company has to satisfy itself that the funds so disbursed have been utilised for the purposes and in the manner as approved by it, and the Chief Financial Officer or the person responsible for financial management shall certify to the effect. The Ministry has notified the Companies (Auditor's Report) Order, 2020, ("CARO, 2020") applicable from FY 2021-22 which requires auditors to state details of any unspent CSR amount.

Further, Rule 8 of the Companies (CSR Policy) Rules, 2014 provides that every company having average CSR obligation of 10 crore rupees or more in the three immediately preceding financial years, shall undertake impact assessment, through an independent agency, of their CSR projects having outlays of one crore rupees or more, and which have been completed not less than one year before undertaking the impact study. The details of CSR activities, Impact Assessment, etc., are required to be reported by all the companies in the 'Annual Report on CSR' including annual action plan on CSR which is part of the Company's Board Report. The above legal provisions are adequate to ensure transparency and accountability.

(d): There is no such proposal in view of the legal provisions mentioned in reply to part (c) above.

Refer to part (a) of Rajya Sabha Unstarred Question no. 378 for 03.02.2026
 State-wise CSR expenditure in India from FY 2019-20 to FY 2023-24

(Amount in Rs. Crores)

S. No.	States/ UTs	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24
1.	Andaman And Nicobar Island	1.29	2.86	9.71	2.53	3.03
2.	Andhra Pradesh	710.23	719.81	663.50	986.77	1,129.75
3.	Arunachal Pradesh	18.02	10.58	119.42	13.36	39.57
4.	Assam	285.00	180.23	406.42	474.96	488.62
5.	Bihar	110.48	89.89	178.97	241.41	260.53
6.	Chandigarh	15.58	13.40	51.19	18.44	113.31
7.	Chhattisgarh	269.68	325.63	317.70	609.08	422.73
8.	Dadra and Nagar Haveli & Daman and Diu	27.88	27.23	18.27	23.22	30.17
9.	Delhi	830.00	724.59	1,198.50	1,517.07	1,949.95
10.	Goa	43.91	41.92	45.43	60.91	85.79
11.	Gujarat	984.37	1,461.60	1,613.18	2,060.02	2,707.54
12.	Haryana	537.91	550.86	687.13	720.38	816.95
13.	Himachal Pradesh	78.78	106.31	140.27	141.40	148.59
14.	Jammu and Kashmir	25.27	35.56	50.68	72.19	98.54
15.	Jharkhand	155.21	226.54	243.95	389.65	414.63
16.	Karnataka	1,448.16	1,277.81	1,849.82	2,058.73	2,254.88
17.	Kerala	298.56	290.67	241.58	362.85	387.91
18.	Lakshadweep	-	0.01	0.97	0.02	0.36
19.	Leh & Ladakh	-	-	14.84	11.72	30.41
20.	Madhya Pradesh	220.46	375.51	427.48	668.32	600.47
21.	Maharashtra	3,353.24	3,464.81	5,407.40	5,705.54	6,065.95
22.	Manipur	14.21	10.39	15.62	53.60	83.19
23.	Meghalaya	17.65	17.63	19.63	22.94	30.94
24.	Mizoram	0.25	0.97	6.94	11.01	4.48
25.	Nagaland	5.10	3.57	12.46	13.57	15.41
26.	Odisha	717.39	578.16	752.37	994.82	1,389.39
27.	Puducherry	11.32	12.43	9.31	14.29	32.68
28.	Punjab	189.44	158.46	185.41	263.51	351.89
29.	Rajasthan	734.12	670.00	713.85	1,122.65	1,145.67
30.	Sikkim	10.99	17.28	28.24	36.18	41.87
31.	Tamil Nadu	1,072.26	1,174.07	1,441.03	1,637.12	1,968.76
32.	Telangana	445.80	627.71	688.58	1,040.61	1,054.92
33.	Tripura	9.40	9.29	15.91	19.26	9.45
34.	Uttar Pradesh	577.98	907.32	1,345.02	1,213.12	1,545.01
35.	Uttarakhand	124.70	160.58	228.09	307.60	360.76
36.	West Bengal	423.85	471.48	571.89	782.74	862.57
37.	PAN India*	9,385.66	7,805.03	5,789.58	6,104.58	6,960.21
38.	Other Centralized Funds	1,790.69	3,491.30	1,631.01	1,145.78	1,000.83
39.	NEC/Not Mentioned*	20.97	169.47	0.09	10.12	1.06
Total		24,965.82	26,210.95	27,141.45	30,932.08	34,908.75

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

* Companies either did not specify the names of State/UT or indicated more than one State/UT where projects were undertaken.
